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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

RA. 71/97 in OA. 1221/96

dt. 27-8-98

Between

1. Union of India, rep. by
Sr. Divnl. Personnel Officer
SC Rly, Vijayawada Divn.
Vijayawada, Krishna Dist.

2. Divnl. Rly. Manager
SC Rly., Vijayawada Divn.
Vijayawada, Krishna Dist.

3. General Manager
SC Rly, Rail Nilayam
Secunderabad

: Applicants/Respondents

and

v. Manikyam

: Respondent/Applicant

Counsel for the applicants

: K. Siva Reddy
SC for Railways

Counsel for the respondent

: M.C. Jacob
Advocate

Coram

Hon'ble Mr. Justice D.H. Nasir, Vice Chairman

Hon'ble Mr. H. Rajendra Prasad, Member (Admn.)

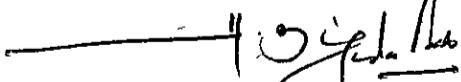
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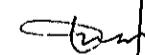
Oral order (per Hon. Mr. Justice D.H. Nasir, Vice Chairman)

Heard learned counsel for the rival parties.

1. Having regard to the fact that the relief claimed in the main petition has already been granted by the respondents,

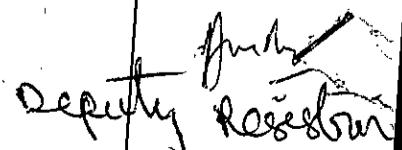
learned counsel for the applicant submits that the present RA
~~not ad~~
is required to be prosecuted any further. Hence, the same is
disposed of as not having pressed.


(H. Rajendra Prasad)
Member (Admn.)


(D.H. Nasir)
Vice Chairman

Dated : August 27, 98
Dictated in Open Court

sk


Deputy Registrar